

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 —

(i) Review by the Government on the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1974-75

(ii) Annual Report of the Karnataka Agro Industries Corporation Limited Bangalore for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above papers

[Placed in library See No IT 975/77]

(3) A copy of the Rice and Paddy (Southern Zone) Movement Control (Amendment) Order 1977 (Hindi and English versions) published in Notification No. S.O. 2390 in Gazette of India dated the 30th July 1977 under sub-section (6) of section 3 of the Essential Commodities Act 1955

[Placed in library See No IT 976/77]

SHRI HARI VISHNU KAMATH (Hoshangabad) I will take up all these together. In regard to item (3) in the last part of it it has been said "Two statements showing reasons for delay". The House has not used this sub item "Reasons for delay". It has been a duly feature during the whole session practically. I would like to request you to give a directive to the Parliamentary Committee on the Papers Laid on the Table, and they should be empowered to summon or invite former Minister of the previous Government, because the delay has been due to remissness in the part of the predecessor Government. Therefore, the committee should have powers to invite the Ministers of the previous government who might have been responsible for this delay and your kind directive in this regard will be helpful.

In Item No. 5, you will kindly see that sub-item (1) refers to corrections in Schedule IV of the Delimitation of Parliamentary and Assembly Constituencies Order 1976, in respect of the State of Assam. Is there more in it than meets the eye? Are Assam Assembly elections contemplated, and in the offing in the near future? That is one question I would like to ask.

With regard to sub-item (2)—Law Commission's Report, I believe the Law Commission's term or tenure is coming to an end. I would like the Law Minister to tell us whether there would be a new Law Commission or will the present one be re-constituted. I would like to have an assurance from the Minister that the Chairman of the Law Commission Justice Gajendragadkar who used to stoutly defend the internal emergency with a zeal worthy of a better cause would not be re-appointed and he should be replaced.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) So far as the Law Commission is concerned ;

MR SPLAKER It cannot be a debate. You please lay your paper on the Table.

NOTIFICATION UNDER REPRESENTATION OF THE PEOPLE ACT SIXTY THIRD AND SIXTY FOURTH REPORTS OF LAW COMMISSION AND DRAFT ORDER UNDER COMPANIES ACT re. NSIC LTD

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) I beg to lay on the Table —

(1) A copy of Notification No. S.O. 561 (F) (Hindi and English versions) published in Gazette of India dated the 15th July, 1977 under sub-section (2) of section 9 of the Representation of the People Act 1950 making certain correction in Schedule IV of the Delimitation of Parliamentary and Assembly Constituencies Order 1976 in respect of the State of Assam. [Placed in library See No LT-977/77]

(2) (i) A copy of the Sixty Third Report (Hindi and English versions) of the Law Commission on the Interest Act 1839

(ii) A statement (Hindi and English versions) showing reasons for laying the above Report

(3) (i) A copy of the Sixty Fourth Report (Hindi and English versions) of the Law Commission on the Suppression of Immoral Traffic in Women and Girls Act 1958

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report

[Placed in library See No LT-978/77]

(4) A copy of Draft Order No. 33/56/75-C.L.III (Hindi and English ver-

sions) to be issued under sub-section (4) of section 81 of the Companies Act, 1956, regarding approval of the Central Government to conversion into equity share capital part of loan of M/s National Small Industries Corporation Limited under sub-section (6) of section 81 of the said Act [Placed in library See No LT-979/77]

CERTIFIED ACCOUNTS AND AUDIT REPORT OF INDIAN INSTITUTE OF TECHNOLOGY KANPUR, FOR 1974-75 AND STATEMENTS

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) On behalf of Dr. Pratap Chandra Chunder, I beg to lay on the Table—

- (1) A copy of the Certified Accounts of the Indian Institute of Technology, Kanpur for the year 1974-75 along with the Audit Report thereon under sub-section (4) of section 23 of the Institutes of Technology Act 1961
- (2) A statement (Hindi and English version) explaining the reasons for not laying simultaneously the Hindi version of the above paper
- (3) A statement (Hindi and English version) showing reasons for delay in laying the paper mentioned at item (1) [Placed in library See No LT-980/77]

NOTIFICATION UNDER INDIAN RAILWAYS Act

SHRI RAVINDRA VARMA On behalf of the Minister of Railway (Shri Madhu Dandavate), I beg to lay on the Table a copy of Notification No. S.O. 2362 (Hindi and English versions) published in Gazette of India dated the 23rd July, 1977 issued under sub-section (2) of section 56(B) of the Indian Railway Act, 1890 [Placed in library See No LT-981/77]

TEA (AMENDMENT) RULES 1977 AND REVIEW AND ANNUAL REPORT OF TEA TRADING CORPORATION OF INDIA LTD

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA) I beg to lay on the Table—

- (1) A copy of the Tea (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. GSR 921 in Gazette of India dated the 24th June, 1977, under sub-section (3) of section 49 of the Tea Act, 1953 [Placed in library See No LT-982/77]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956—

- (i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1975-76
- (ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1975-76 along with the Audited Accounts, and the comments of the Comptroller and Auditor General thereon [Placed in library See No LT-983/77]

ANNUAL REPORTS OF RUBBER BOARD AND CARDAMOM BOARD FOR 1975-76

SHRI MOHAN DHARIA I beg to lay

- (1) A copy of the Annual Report (Hindi and English versions) on the activities of the Rubber Board for the year 1975-76 [Placed in library See No LT-984/77]
- (2) A copy of the Annual Report (Hindi and English versions) on the working of the Cardamom Board, Cochin for the year 1975-76 [Placed in library See No LT-985/77]

REPORTS UNDER ARTICLE 151 OF THE CONSTITUTION AND NOTIFICATION UNDER GENERAL FACISIS AND SALT ACT

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATIL) I beg to lay on the Table—

- (1) A copy each of the following Reports (Hindi and English versions) under article 151 of the Constitution—
 - (i) Report of the Comptroller and Auditor General of India for the year 1976—Union Government (Commercial)—Part VI—Praga Tools Limited [Placed in library See No LT-986/77].
 - (ii) Report of the Comptroller and Auditor General of India for the year 1977—Union Government (Commercial)—Part I—Introduction [Placed in library. See No LT-987/77].
- (2) A copy of the Central Excise (Eighteenth Amendment) Rules, 1977 (Hindi and English version) published in Notification No. GSR 1008 in Gazette of India dated the 30th July 1977, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944 [Placed in library. See No LT-988/77].